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**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)**

NEW DELHI, DATED THE 31st May, 1978.

NOTIFICATION
(INCOME TAX)

CORRIGENDUM

No. 2327 (F.No. 197/144/77-II (AI)): In exercise of the powers conferred by clause (iv) of sub-section (29C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby amends its notification No. 2234 dated 29.3.78 as below:-

for the words "assessment year 1977-78"

Read "assessment year 1971-72"

Sd
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Railway Garden), New Delhi.

Copy to:-

1. Genl. Secy., The Madia Educational Society, Calicut-673008 with reference to his letter dated 2.5.78.
2. The Commissioner of Income-tax, Kerala-I, Cochin with reference to his letter No. 18A/Tech. 5/77-78 dated 25.2.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&M)/(ITV), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri N. B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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(M. SHASTRI)
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